

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

102. I.A. 3237/2023  
I.A. 3219/2023  
I.A. 2346/2023  
IN  
C.P.(IB)-431(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.02.2024**

NAME OF THE PARTIES: Catalyst Trusteeship Limited

V/s.

Marvel Realtors and Developers Limited

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Adv. Shyam Kapadia a/w Adv. Yash Dhruva i/b MDP Partners for the Petitioner and Adv. Amir Arsiwala a/w Adv. Farzeen C. Pardiwalla for the Corporate Debtor are present.

**I.A. 3237/2023 & I.A. 3219/2023 & C.P.(IB)-431(MB)/2023**

2. Heard the submissions on both sides. Parties are directed to file their written submission along with judgement relied upon by them. List on **20.02.2024** for filing written submission.

**I.A. 2346/2023**

3. The above application has been filed by the Financial Creditor to restrain the Corporate Debtor from any manner selling, leasing,

transferring, alienating, disposing of or creating any third party rights of its assets and pre-emptive hearing of main company petition.

4. Since the arguments were heard in the main company petition, the present I.A. 2346/2023 becomes **infructuous and stands disposed of.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)